

**IN THE HIGH COURT OF JUDICATURE FOR MADHYA PRADESH
BENCH AT INDORE**

ON THE 19th OF JANUARY, 2022

BEFORE

**HON'BLE SHRI JUSTICE RAVI MALIMATH,
CHIEF JUSTICE**

&

HON'BLE SHRI JUSTICE PRANAY VERMA

REVIEW PETITION No. 115 of 2022

Between:-

**IN RE. EXT. OF TIME SOUGHT BY ASJ
DISTRICT DEWAS IN HON. CO. DT. 28/09/2021
PASSED IN MCRC 43884/2021 (MADHYA
PRADESH)**

.....PETITIONER

AND

STATE OF MADHYA PRADESH

.....RESPONDENT

(BY SHRI ADITYA GARG, GOVERNMENT ADVOCATE)

(Heard through Video Conferencing)

*This petition coming on for admission this day, Hon'ble Shri Justice
Ravi Malimath, Chief Justice passed the following:*

ORDER

This is the request made by the Additional Sessions Judge, Kannod, District Dewas (M.P.) seeking extension of time granted by this Court in the order dated 28.9.2021 to conclude the trial.

Having considered the same, we are of the view that there is no need to put pressure on the trial Judge for concluding the trial. Only because the bail application has been dismissed does not mean that the trial has to be concluded at an earlier date. We do not find any special circumstances that warrant an early disposal off the trial.

Having considered the request of the trial Court Judge for extension

of time, we direct him to dispose off the trial as expeditiously as possible without fixing any time frame.

(RAVI MALIMATH)
CHIEF JUSTICE

(PRANAY VERMA)
JUDGE

krjoshi